

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

13. IA 1633(MB)2024  
IN  
C.P. (IB)/178(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

MS. LAKSHMI GURUNG  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: Arkcom Telecommunications  
Private Limited

Section 10, 60(5) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Animesh Khandelwal a/w Ms. Rashi Gupta, Ld. Counsel for the Applicant present.

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2. This is an Application filed u/s 60(5) by the Applicant seeking exclusion of 107 days from the CIRP period.
3. Ld. Counsel for the Applicant sought exclusion on ground of non-cooperation from the suspended Board of Director(s).
4. Heard the Counsel and perused the records. This Bench observes that no Resolution has been passed by the CoC regarding the exclusion of CIRP period and, non-cooperation is not a specific ground for exclusion.
5. The present Application is **Dismissed** accordingly.
6. The Applicant has liberty to move appropriate IA in accordance with law.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**LAKSHMI GURUNG**  
**Member (Judicial)**